

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.178 of 2021 (SZ)

Tribunal on its own motion Suo Motu
based on the newsitem published in
Dinamalar Newspaper, Chennai Edition
dt.19.07.2021 "Non-Maintenance of Sewage
Treatment Plant :People Suffer from strong stench

...Applicant

Versus

The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Climate Change & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu ,and Others

...Respondent(s)

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**Filed by
Thiru. Sai Sathyajith,
Advocate, Chennai.**

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Versus

1) The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Climate Change & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.

2) Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and water Supply Department,
Govt. Secretariat, Fort St. George, Chennai – 600 009.

3) The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.

4) Chennai Metropolitan Water Supply
and Sewerage Board, Rep. by its
Managing Director,
No.1, Pumping Station Road,
Chintadripet, Chennai – 600 031.

... Respondents

**REPORT FILED ON BEHALF OF THE 3RD RESPONDENT
TAMILNADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, S/o P.M. Ramasamy , Hindu, aged about
57 years, having office at No.76, Mount Salai, Guindy, Chennai-600
032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu
Pollution Control Board and I am filing this Report on behalf of the 2nd

R. Rajamanickam 24/9/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No 76, MOUNT SALAI, GUINDY,

Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that, the Hon'ble National Green Tribunal (SZ) in its order dated 11.08.2021 directed inter alia that:

"The Tamil Nadu Pollution Control Board (TNPCB) is directed to inspect the area in question and ascertain as to (i) whether the Sewage Treatment Plant in question is functional or nonoperational and (ii) whether it meets the standard provided, if not, what is the deficiency found and (iii) what are all the remedial measures to be taken to rectify the same and (iv) they are also directed to ascertain as to whether the treated sewage from that Sewage Treatment Plant meets the standard criteria provided for the same, (v) If not, what is the remedial measure to be taken by the persons who are managing the same to resolve the issue permanently, (vi) If any violation is found, regarding the consent or other permission granted, then they are directed to ascertain the violations and assess the environmental compensation payable by the violators as has been directed by the Principal Bench of National Green Tribunal in similar matters on the basis of the guidelines given by the Central Pollution Control Board'.

3. It is respectfully submitted that in pursuance to the said NGT order, the complaint site at No.5, Govindaswamy Salai, MGR Nagar, Chennai -57, was inspected by the officials of the DEE, TNPCB, Chennai on 24.08.2021. During inspection the following were observed:


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No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

- i. The said location was a old sewage collection well cum pumping station which was under operation from the year 1975 till 2005.
- ii. In the year 2005, the pumps provided were decommissioned and the sewage collected in the well was transferred to another collection well provided adjacent to this well by gravity through pipeline.
- iii. The sewage generated from adjacent areas like Saidapet, Sathyamurthy Block, Thiru Nagar, Bharathidasan colony were pumped from various sewage pumping station located in that area into above old sewage collection well. The sewage collected in the sewage well(SW1) is transferred to the adjacent sewage well(SW2) and from there it is transferred to 80 MLD sewage pumping station located in Nesappakkam by gravity and from Nesappakkam pumping station the sewage is pumped to the sewage treatment plant located in Nesappakkam itself for further treatment and disposal.
- iv. Both the above sewage collection wells were kept open previously . Due to the movement of sewage in both the wells there was complaint due to odour. Presently CMWSSB has completely closed both the wells with Zinc sheets coated with FRP. Also vent is provided in sewage collection well (SW1) and the height of the vent is about 5.5 mts from ground level to vent out the obnoxious gases generated from the raw sewage . Presently there is no odour noticed.
- v. The CMWSSB has been instructed not to stagnate the sewage in both the above wells(SW1 & SW2) and also to de-silt both the wells periodically to avoid such generation of obnoxious gases which create odour.


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CHENNAI 600 032

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of Thiru. Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.


24/9/2024
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TAMIL NADU POLLUTION CONTROL BOARD
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**REPORT FILED ON BEHALF OF THE 3rd
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB
Thiru. Sai Sathyajith
Advocate, Chennai.

Date: 24.09.2021

Date of hearing: 27.09.2021

